



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL WRIT PETITION NO. 5649 OF 2025

Flipkart Internet Private Limited & Ors. .. Petitioners

Versus

The State of Maharashtra & Anr. .. Respondents

...

Mr. Ravi Kadam, Senior Advocate with Mr. Thomas George, Mr. Aamir Sopariwala i/by Saikrishna & Associates, Advocates for the Petitioners.

Mrs. M. M. Deshmukh, I/c Public Prosecutor for Respondent No.1-State.

Mr. Aniket Nikam, Mahesh Mahadgut, Pradip Jaiswal and Kaivalya Shetye, Advocates for Respondent No.2.

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**CORAM : SHREE CHANDRASHEKHAR, CJ &
GAUTAM A. ANKHAD, J.**

DATE : 10th NOVEMBER 2025.

P.C. :

Mr. Ravi Kadam, the learned senior counsel for the petitioners has referred to the decision of the Hon'ble Supreme Court in "*Om Prakash Ambadkar v. The State of Maharashtra & Ors.*" 2025 SCC OnLine SC 238.

2. Issue notice to the respondents.

3. Mrs. M. M. Deshmukh, the learned I/c Public Prosecutor waives notice on behalf of the respondent no.1-State. Mr. Aniket Nikam, the learned counsel waives notice on behalf of the respondent no.2.

4. Post the matter on 24th November 2025 under the heading "For Final Disposal".

5. Till then, further proceedings pursuant to the order dated 30th September 2025 passed by the Additional Chief Judicial Magistrate, 22nd Court, Andheri, Mumbai Below Exhibit-1 in CC No.4/MISC/2025 shall remain stayed.

[GAUTAM A. ANKHAD, J.]

[CHIEF JUSTICE]

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